

S.No.	Name of the entity	Name of Accused	Court Case No.	Court	Date of filing	Date of court order	Details of the Court Order	Copy of order
1	Aaradhya Forests Ltd.	1. M/s Aaradhya Forest Ltd. 2. Mr. Ramesh Chandra Sohane, 3. Mr. Deepak Nagariya 4. Mr. Shayam Kr. Sohane	206/2006	47th ACMM Esplanade Mumbai / ASJ, Mumbai	22/12/2003	04.12.2007	The offence was compounded on payment of Rs 85,000/ by the accused to SEBI.	Text of order
2	Aastha Resorts & Plantations India Ltd.	1. M/s. Aastha Resorts & Plantations India Ltd. 2. Mr. Om Prakash Choudhary 3. Mr. Sanjay Choudhary 4. Mr. Hukum Singh 5. Mr. Ratan Singh 6. Mr. Praveen Srivastava	79/04	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	10/4/2008	All accused convicted and sentenced a fine of Rs. 10,000/- each and on default simple Imprisonment for One Month. Further award of Rs 30,000/- to SEBI as expenses incurred.	Text of order
3	Accord Plantation Ltd.	1. M/s Accord Plantations Ltd. 2. Mr. P C Thakur 3. Ms. Sunitha Bhagat 4. Mr. Rajan Rai 5. Mr. Ajay Vohra	33/2003 - 103/2005  75/2009	ACMM Delhi	21/01/03  21/01/2002	26/03/2010	Accused no. 2 to 5 convicted and sentenced to Rigorous Imprisonment for 6 months each and pay a fine of Rs 10,00,000/- (Ten Lakh) each and on default of payment of fine simple imprisonment for 3 months each. Further, out of the amount of fine realized a sum of Rs 50,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it.	Text of order
4	Agarwal Orchards & Plantations (Pvt.) Ltd.	1. M/s. Agrawal Orchards and Plantations (Pvt.) Ltd. 2. Mr. Amit Agarwal, 3. Mr. KC Agarwal	130/2006	47th ACMM Esplanade Mumbai / ASJ, Mumbai	17.12.2003	04.12.2007	The offence was compounded on payment of Rs 85,000/ by the accused to SEBI.	Text of order

5	Angel Green Forests Ltd.	1. M/s. Angel Green Forest Ltd. 2. Mr. Harminder Singh 3. Mr. Jagdish Singh Baweja 4. Ms. Surjit Kaur.	1326/2002 - 115/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21.12.2002	14/07/2008	All accused convicted. Accused no 3 sentenced to undergo rigorous imprisonment for 6 months and also to pay a fine of Rs 50,000/- As regards accused nos. 1 and 4 each shall pay a fine of Rs 100000/- each. Further, ordered to file WRR with SEBI within 2 months.	Text of order
6	Ankur Forest and Project Development India Ltd.	1. M/s Ankur Forest & Projects Development India Ltd. 2. Mr. Tasrim Saini 3. Mr. Rajbir Singh 4. Mr. Jagit Singh 5. Mr. Hemant Sharma 6. Mr. Mohan Lal Saini	1327/2002 - 37/05 33/2009	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21.12.2002	4/2/2010	Accused no. 2 to 4 and 6 convicted and sentenced to Rigorous imprisonment for 1 year and also to pay a fine of Rs 5 lakh and on default of payment of fine simple imprisonment for 6 months each. Further, out of the amount of fine realized a sum of Rs 20,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it.	Text of order
7	Asian Plantations Ltd.	1. M/s Asian Plantation Ltd 2. Mr. Manoj Kapur 3. Ms. Ashwani Berry 4. Mr. S.P Kaila 5. Mr. Brigunder Makkar 6. Shailendra Kaushik 7. Ms. Sudha Mittal 8. Mr. Gulshan Rai Manuy	1324/2002 - 32/05 66/2009	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21.12.2004	23/02/2010	Accused No.1 is Company. Accused no.3 declared as Proclaimed Offender. Accused no. 2 , 4 to 8 convicted and sentenced to Rigorous Imprisonment for 6 months each and pay a fine of Rs 5,00,000/- each and on default of payment of fine simple imprisonment for 6 months each. Further, out of the amount of fine realized a sum of Rs 30,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it.	Text of order
8	Asra Teak Plantations & Resorts Ltd.	1.M/s Asra Tek Plantations & Resorts Ltd 2.Mr. Vinod Kumar Pandey	1215/2003	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	15/Dec/03	11/5/2009	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order

9	Baba Forests (I) Ltd.	1. M/s Baba Forests India Ltd. 2. Mr. J P Aggarwal 3. Mrs Radha Aggarwal 4. Mr. Manish Aggarwal 5. Mr. Prasant Aggarwal	149/2005	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	14/Jan/04	9/24/2009	All accused declared as Proclaimed Offenders and kept in Dormant file	Text of order
10	Basant Farms & Resorts India Ltd.	1. M/s. Basant Farms & Resorts India Ltd. 2. Mr. Shankar Singh Kushwaha 3. Mr. Basant Singh Kushwaha 4. Mr. Gulshan Kuamr Ajmani.	83/04 - 48/05 24/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	29/11/2006	Accused mobilized Rs 8 lakh. All accused convicted and sentenced to fine of Rs.25,000/- on each accused and on default simple imprisonment for three months.	Text of order
11	BBN Forest Ltd.	1. M/s BBN Forest Ltd. 2. Mr.Arvind Kumar Parasar 3. Mr.Vishal Chandrani 4. Ms. Sumangla Parasar 5. Mr.Madan Lal Sohil 6. Mr.Kamal Dev 7. Mr.Krishna Lal 8. Mr.Sukh Lal	1221/2003	ACMM Tis Hazari Court Delhi / ASJ, Delhi	15.12.2003	4/17/2009	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order

12	Beauty Farms & Resorts Pvt Ltd	1. M/s Beauty Farms and Resorts (P) Ltd 2. Mr. B L Narasa Reddy 3. Mr. K Sreedhar Reddy 4. Mr. C Sreenivasulu Reddy 5. Mr. K Sassidhar Reddy 6. Mr. K Sacheendranadh Reddy.	296/2004	23rd MM Saidapet Chennai	9/Jan/04	10/27/2009	Hon'ble High Court of Madras quashed the complaint and held that the order of the Chairman, SEBI, was set aside in appeal by the Securities Appellate Tribunal and the matter was remitted back for fresh disposal. Hence, the criminal proceedings against the said entities cannot be sustained. Further, the court has granted liberty to SEBI to initiate fresh criminal proceedings on the fresh cause of action, if SEBI passes any adverse orders against the entities after considering the matter afresh.	Text of order
13	Beauty Gardens & Resorts Pvt Ltd	1. M/s Beauty Gardens and Resorts (P)Ltd. 2. Mr. B L Narasa Reddy 3. Mr. K Sreedhar Reddy 4. Mr. C Sreenivasulu Reddy 5. Mr. K Sassidhar Reddy 6. Mr. K Sacheendranadh Reddy.	296/2004	23rd MM Saidapet Chennai	9/Jan/04	10/27/2009	Hon'ble High Court of Madras quashed the complaint and held that the order of the Chairman, SEBI, was set aside in appeal by the Securities Appellate Tribunal and the matter was remitted back for fresh disposal. Hence, the criminal proceedings against the said entities cannot be sustained. Further, the court has granted liberty to SEBI to initiate fresh criminal proceedings on the fresh cause of action, if SEBI passes any adverse orders against the entities after considering the matter afresh.	Text of order

14	Beauty Green Farms Pvt Ltd	1. M/s Beauty Green Farms (P) Ltd. 2. Mr. B L Narasa Reddy 3. Mr. K Sreedhar Reddy 4. Mr. C Sreenivasulu Reddy 5. Mr. K Sassidhar Reddy 6. Mr. K Sacheendranadh Reddy.	296/2004	23rd MM Saidapet Chennai	9/Jan/04	10/27/2009	Hon'ble High Court of Madras quashed the complaint and held that the order of the Chairman, SEBI, was set aside in appeal by the Securities Appellate Tribunal and the matter was remitted back for fresh disposal. Hence, the criminal proceedings against the said entities cannot be sustained. Further, the court has granted liberty to SEBI to initiate fresh criminal proceedings on the fresh cause of action, if SEBI passes any adverse orders against the entities after considering the matter afresh.	Text of order
15	Beauty Paradise Resorts Pvt Ltd	1. M/s Beauty Paradise Resorts (P) Ltd. 2. Mr. B L Narasa Reddy 3. Mr. K Sreedhar Reddy 4. Mr. K Sassidhar Reddy 5. Mr. C Sreenivasulu Reddy	294/2004	23rd MM Saidapet Chennai	9/Jan/04	10/27/2009	Hon'ble High Court of Madras quashed the complaint and held that the order of the Chairman, SEBI, was set aside in appeal by the Securities Appellate Tribunal and the matter was remitted back for fresh disposal. Hence, the criminal proceedings against the said entities cannot be sustained. Further, the court has granted liberty to SEBI to initiate fresh criminal proceedings on the fresh cause of action, if SEBI passes any adverse orders against the entities after considering the matter afresh.	Text of order

16	Bharat Agriculture & Forest Development Ltd.	1. M/s. Bharat Agriculture and Forest Development Ltd. 2. Mr. Nagendra Singh 3. Mr. R P Singh 4. Mr. Pradeep Kumar Sharma 5. Mr. Sanjeev Kumar Singh 6. Mr. Diwaker Singh 7. Mr. Om Prakash Singh 8. Mr. Surya Bhan Singh	69/2004	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/Jan/04	9/30/2008	Accused no. 1 to 4 and 7 were acquitted as the court held that the said accused had not collected any funds from the public and further funds collected of the promoter stands refunded prior to the enforcement of SEBI(CIS) Regulations, 1999. Accused no. 5, 6 and 8 declared as proclaimed Offenders and kept in Dormant File.	Text of order
17	Bliss Agro (I) Ltd.	1. M/s. Bliss Agro (India) Ltd. 2. Dr. Vinod Kuthiala 3. Mr. Sushil Kumar Sood 4. Mr. Vikas Vohra 5. Ms. Kamlesh Sood 6. Mr. Ashok Kumar 7. Mr. Pramod Kumar 8. Ms. Neelam Bhatia	0178/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	1/14/2004	3/9/2007	Accused mobilized Rs16 Lakh. All accused declared as Proclaimed Offenders and kept in Dormant File.	Text of order
18	Bramvim Farms Ltd.	1. M/s. Bramvim Farms Ltd. 2. Mr. Amarjeet Singh (Dead) 3. Ms. Madhu Sheel 4. Ms. Satish Kaushik 5. Ms. Kusum Gupta	1310/2002 - 161/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21.12.2002	6/9/2007	Accused mobilized Rs.46.6 lakh. Accused No.3 convicted vide order dated 23/08/2007 and was ordered to pay fine of Rs. 5000/- and on default simple imprisonment for one month. Accused no. 2 dead. Accused no. 1, 4 and 5 didn't appear. Accused no. 4 and 5 declared Proclaimed Offenders and kept in Dormant File.	Text of order

19	Capital Forestry Ltd.	1) Capital Forestry Ltd. 2) Manmohan Singh 3) Paramjeet Kaur 4) Sawinder Singh 5) Maninder Singh	1170/2003 - 142/05 92/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16.12.2003	18/08/2006	Accused mobilized Rs 2.1 lakh. All accused convicted and sentenced to fine of Rs. 3000/- on each accused and on default simple imprisonment for 2 months.	Text of order
20	Career Agriculture Finance and Plantation Ltd.	1. M/s. Career Agriculture Finance & Plantation Ltd. 2. Mr. M.K Bhoot 3. Mr. H.R Khatri 4. Mr.N.K Bhoot	1224/2003	ACMM Tis Hazari Court Delhi / ASJ, Delhi	15.12.2003	11.01.2008	Accused mobilized Rs 10.7Lakh. All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
21	Chandigarh Forests Ltd.	1. M/s. Chandigarh Forest Ltd. 2. Mr. Satnam Singh 3. Mr. Raman Chaudhary 4. Ms. Arvinder Kaur 5. Ms. Chandra Kanta	70/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	15.12.2003	7/3/2008	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
22	Citigold Agro India Ltd.	1. M/s. City Gold Agro India Ltd. 2. Mr. Raghuvir Saran Sinha 3. Mr. Ajit Kumar Sinha 4. Mr. Pradip Kumar Sinha 5. Mr. Sanjay Viz	85/04 - 155/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	4/8/2007	All accused convicted and sentenced to fine of Rs. 5000/- each and on default simple imprisonment for 15 days.	Text of order

23	Coral Green Fields Ltd.	1.M/s. Coral Greenfields Ltd. 2. Mr. Sheel Singh 3. Mr. Ram Singh 4. Mr. Rajinder Singh 5. Mr. Manoj Kumar 6. Ms. Rekha Malik 7. Mr. Surender Singh 8. Ms. Sarita	86/04 - 127/05	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	1/14/2004	3/3/2006	Accused mobilized Rs 1.1 lakh. All accused convicted and sentenced to fine of Rs. 5,000/- on each accused and on default simple imprisonment for one month.	Text of order
24	Dhanvanti Agro Forest Ltd.	1.M/s Dhanvanti Agro Forest Ltd. 2. Ms. Veena Singh 3. Mr. Surendra Pal Singh 4. Dr. Sudesh Pal Singh	1230/2003 & 36/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	12/15/2003	11/19/2009	All accused declared as Proclaimed Offenders and kept in dormant file.	Text of order
25	Elite Forest Ltd.	1. M/s. Elite Forest Ltd. 2. Mr. Kaushal K. Sharma 3. Mr. Krishan Rathi 4. Mr. Surajmal Kadian 5. Mr. Surender Saini	1305/2002 - 47/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21.12.2002	3/1/2008	Accused mobilized Rs.42.3 lakh. Accused no. 2 and 5 convicted and sentenced to fine of Rs. 50,000/- each. Company declared as Proclaimed Offender. Accused no. 3 and 4 were acquitted.	Text of order
26	Endowment Forests (India) Ltd.	1. M/s Endowment Forest (I)Ltd. 2. Mr. Virendar Kumar Kansal 3. Mr. J.C. Kansal 4. Ms. Kavita Kansal 5. Mr. B.K. Bhat 6. Mr. Jagdish Chander 7. Mr. Devinder Pal 8. Mr. Prabhakaran Pillathu 9. Mr. G.M.Bhatt	112/05 54/2009	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	26.02.2005	4/12/2009	Accused no. 4 and 7 convicted and sentenced rigorous imprisonment for 6 months and also sentenced to pay fine of Rs 50,000/- each in default of payment of fine Simple Imprisonment for 2 months Accused no. 5, 8 and 9 were declared as Proclaimed Offender and kept in Dormant file. Accused no. 2 , 3 and 6 had expired.	Text of order



27	Five Star Forests Ltd.	1. M/s Five Star Forests Ltd. 2. Mr. Vijay Thakur 3. Mr. Sita Ram 4. Mr. Ajmair Singh 5. Ms. Pappi Devi 6. Mr. Prem Singh 7. Mr. Harnam Singh 8. Mr. Desraj	1236/2003	ACMM Tis Hazari Court Delhi / ASJ, Delhi	15.12.2003	28/10/2006	Accused mobilized Rs 10.3 lakh. Accused 1, 2, 3 and 4 convicted and sentenced to fine of Rs. 30,000/- each and on default simple imprisonment for 6 months. Proceedings against Accused 8 (Desraj) were stopped considering the fact that he was promoter. Accused No. 5, 6 and 7 were acquitted.	Text of order
28	Folksy Plantations & Resorts Ltd.	1. M/s Folksy Plantations and Resorts Ltd. 2. Mr. P N Kapur (Died) 3. Mr. R K Pathak 4. Mr. U K Gupta (P. O) 5. Mr. Sushil Gupta 6. Ms Neera Pathak 7. Mr. N K Sharma 8. Ms. Gunjan Pathak 9. Captain M S Sharma 10. Ms. Ruchika Pathak	1234/2003	ACMM Tis Hazari Court Delhi / ASJ, Delhi	15.12.2002	24.05.2008	The offence was compounded on payment of Rs 85,000/- by the accused to SEBI.	Text of order

29	Glitter Gold Plantations Ltd.	1. M/s Glitter Gold Plantations Ltd. 2. Mr. Pankaj Jain 3. Mr. Deepak Jain 4. Ms. Manjul Jain 5. Mr. Sudershan Kr. Jain 6. Ms. Aarti Jain 7. Mr. Sachind Gupta 8. Mr. Yashwant Jain	1238/2003 - 198/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	15.12.2003	13/04/2010	Accused no.2,3,5,7 & 8 convicted and sentenced to Rigorous Imprisonment for 3 months . In addition accused no.1 company and accused no.2, 3,5,7 8 shall pay a fine of Rs 1,00,000/- each and on default of payment of fine, accused 2,3,5,7,& 8 shall go simpleimprisonment for 30 months each. Accused 4 &6 convicted and sentenced to pay of Rs 50,000/- each and on default, simple imprisonment for 3 Months each. Accused directed to file Winding Up and Repayment Report with SEBI.	Text of order
30	Gold Waves Forest Ltd.	1.M/s. Gold Waves Forests Ltd. 2. Mr. Man Singh 3. Mr.Asfaq Chaudhary 4. Mr. Ranjeet Singh	101/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21.12.2002	2/28/2008	Accused mobilized Rs 25 Lakh. All accused are declared as Proclaimed Offenders and kept in Dormant file.	Text of order

31	Golden Jublee Rajasthan Agro Plantations Ltd.	1. M/s Golden Jublee (Rajasthan) Agro Plantations Ltd. 2. Mr. Chandra Prakash Namdharani 3. Mr. Pritam Kumar Vyas 4. Mr. Deepak Vinayak 5. Mr. Lalit Kumar Ojha 6. Mr. Arvind Kumar 7. Mr. Gori Shankar Ojha 8. Mr. Narendra Ojha 9. Mr. Mahesh Ojha 10. Mr. Bhe	1239/2003 - 15/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	15.12.2003	3/4/2006	Accused mobilized Rs 0.997 lakh. All accused convicted and sentenced to fine of Rs. 4000/- each and on default simple imprisonment for 1 month.	Text of order
32	Goldstar Teak Forest (India) Ltd.	1. M/s. Goldstar Teak Forest India Ltd. 2. Mr. D K Singh 3. Mr. S P Singh 4. Mr. J D Sharma	1308/2002 - 31/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21.12.2002	25/04/2008	Accused no.4 convicted and sentenced to undergo rigorous imprisonment of 6 months along with fine of Rs 50,000/ Accused No. 2 and 3 declared as proclaimed offenders and kept in Dormant file.	Text of order
33	Green Global (India) Ltd.	1. M/s. Green Global (India) Ltd. 2. Mr. Naresh Hasija 3. Mr. Manoj Grover 4. Ms. Suman 5. Ms.. Kanta Antil	1309/2002 - 76/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21.12.2002	6/11/2006	Accused mobilized Rs.38.4 lakh. Accused no. 5 declared as Proclaimed Offender. Accused company and accused no. 2 and 3 sentenced to fine of Rs. 1 lakh each and on default simple imprisonment for four months. Further, ordered to file WRR within 1 month with SEBI.	Text of order
34	Green Pearls	1. M/s. Green Pearls Ltd. 2. Mr. Ashok Arora 3. Mr. Rajan Arora	140/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	30-Oct-04	9/29/2008	Accused no. 1 and 3 stands acquitted and accused no. 2 declared as Proclaimed Offender.	Text of order

35	Growwell Plantations India Ltd.	1. M/s. Grow Well Plantations India Ltd. 2. Mr. Vijay Kumar Singh 3. Mr. Avdhesh Kumar Giri 4. Mr. Ashok Kumar Pandey 5. Mr. Pankaj Kumar Upadhyay 6. Mr. Purushottam Singh 7. Mr. Ambujeshwar Nath Pandey 8. Mr. Anil Kumar Singh	1242/2003	ACMM Tis Hazari Court Delhi / ASJ, Delhi	15.12.2003	24/03/2007	Accused mobilized Rs.4.8 lakh. Accused no. 1, 2 and 8 convicted and sentenced to fine of Rs. 5,000/- each and on default two months Simple imprisonment Accused no. 3, 4, 5, 6, and 7 acquitted.	Text of order
36	H.P. Tillers Tracts & Tourism Ltd.	1. M/s. H.P Tiller Tracts & Tourism Ltd. 2. Mr. CR Sharma 3. Mr. Jitendra Verma 4. Mr. Sushil Sharma	1180/03 117/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16.12.2003	9/3/2007	Accused mobilized Rs.15 lakh. All accused convicted and sentenced to fine of Rs.30,000/- each and on default simple imprisonment for four months. Further, ordered to file WRR within 2 months with SEBI.	Text of order
37	Harbansram Tree Magnum Resorts (I) Ltd.	1. Harbansram Tree Magnum Resorts (I) Ltd. 2. Mr. Rajesh Kumar Srivastava 3. Mr. Ajith Kumar Srivastava 4. Mr. Yogender Nath Singh	1186/2003 77/2009	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	16.12.2003	10/3/2010	Accused No. 1 Company. Accused no.2 to 4 convicted and sentenced to pay fine of Rs 1,00,000/- each The case resulted in Conviction and on default of payment of fine simple imprisonment for 6 months each. Further, out of the amount of fine realized a sum of Rs 30,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it.	Text of order

38	Haritma Agrotech Ltd.	1. M/s. Haritma Agrotech Ltd. 2. Mr. S K Srivastava 3. Mr. K K Mishra 4. Mr. L K Gupta 5. Mr. S K Gupta	138/2005	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	16-Dec-04	8/28/2009	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
39	Harkota Plantations Ltd.	1. M/s. Harkota Plantations Ltd 2. Mr. Ajay Joshi 3. Mr. Sanjay Kumar 4. Mr. Kanti Joshi	23/04 - 80/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14-Jan-04	2/6/2007	Accused mobilized Rs.7.5 lakh. All accused convicted and sentenced to fine of Rs. 7000/- each and on default simple imprisonment for 3 months. WRR already submitted to SEBI shall be subject to its audit by auditors of RBI as per rules.	Text of order
40	Help (India) Plantation & Development	1. M/s. Help India Plantation & Development Co. Ltd. 2. Mr. Pawan Singh 3. Mr. Ajay Singh 4. Mr. Abbal Singh Chowan	1188/03 - 147/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16.12.2003	28/08/2006	Accused mobilized Rs 0.9 lakh. All accused convicted and sentenced to fine of Rs. 5000/- each and on default simple imprisonment for 2 months.	Text of order
41	Himachal Paryatan Avam Krishi Vikas Ltd.	1. M/s. Himachal Paryatan Avam Krishi Vikas Ltd. 2. Mr. Suresh Kumar Barwal 3. Ms. Darshna Devi 4. Ms. Pranto Verma	1168/03	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16.12.2003	3/11/2006	Accused mobilized Rs 12.9 lakh. All accused convicted and sentenced to fine of Rs.35,000/- each accused.	Text of order

42	Hind Forest India Ltd.	1. M/s Hind Forest India Ltd 2. Mr. Shiv Sharma 3. Mr. Gurmail Chaudhary 4. Mr. Raj Kumar Gupta	1199/2003 - 137/05 47/2009	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16.12.2003	8/4/2010	Accused no.4 convicted and sentenced to Rigorous Imprisonment for 6 months . In addition accused no.1 company and accused no.4 shall pay a fine of Rs 4,00,000/- each and on default of payment of fine simple imprisonment for 3 months each . Further, out of the amount of fine realized a sum of Rs 30,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it. Accused no 2 and 3 declared as Proclaimed Offenders.	Text of order
43	Hope India Forests Ltd.	1.M/s.Hope India Forest Ltd. 2. Mr.Jagjit Singh 3. Mr. Sadhu Singh 4. Mr. Parmveer Kaur	121/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16.12.2003	11/9/2006	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
44	Impulse Forestry India Ltd.	1.M/s. Impulse Forestry India Ltd. 2. Mr. Bijendra Giri 3. Mr. Shiv Kumar Tyagi 4. Ms. Kusum Lata 5. Mr. Horam Singh Tyagi 6. Mr. Dheer Singh 7. Mr. Ramendra Kumar Sharma 8. Ms. Kamlesh Devi	77/04 - 25/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14-Jan-04	15/09/2006	Accused mobilized Rs 0.6 lakh. Accused pleaded guilty, two accused let off after due admonition, others sentenced to fine of Rs. 2000 each and on default simple imprisonment for 15 days.	Text of order

45	Indica Greenshield & Resorts Ltd.	1. M/s. Indica Greenshield & Resorts Ltd. 2. Mr. Rakesh Singh 3. Mr. Sanjay Kumar Singh 4. Mr. Sarad Kumar 5. Mr. Gyaneshwar Prasad 6. Mr. Sanjay Singh 7. Mr. Akhilesh Rathore 8. Mr. Arbind Singh	1192/03 - 146/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16.12.2003	9/8/2006	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
46	Indus Spices and Herbs Ltd.	1. <b>M/s. Indus Spices and Herbs Ltd.</b> 2. <b>Mr. Vikas Kaushik</b> 3. <b>Mr. Hemant Arora</b> 4. <b>Mr. Manish Bahadur Mathur</b>	1193/03 - 47/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16.12.2003	30/01/2006	Accused mobilized Rs 3 lakh. All accused convicted and sentenced to fine of Rs. 6,000/- each and on default simple imprisonment for one month.	Text of order
47	Jassowal Forests & Investments Ltd.	1. M/s. Jassowal Forests & Investments Ltd. 2. Mr. Malkiat Singh 3. Mr. Tarsen Kaur 4. Mr. Prem Singh Bhatia	76/04 - 154/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14-Jan-04	29/03/2008	Accused nos 1 to 3 convicted and sentenced to fine of Rs. 5000/- each and on default simple imprisonment for 1 month. Award of Rs.5, 000/- to SEBI. Further, ordered to file WRR within two months with SEBI. Accused no. 4 declared as Proclaimed Offender and kept in dormant file.	Text of order
48	JBR Forestry Ltd.	1. M/s JBR Forestry Ltd 2. Ms. Renu Sharma 3. Mr. Pradeep Kumar 4. Mr. Manoj Kumar 5. Ms. Ravinder Kaur	1194/2003 - 14/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16.12.2003	4/12/2009	Accused no. 2,3 and 4 pleaded guilty and convicted and sentenced to pay fine of Rs 10,000 each in default of payment of fine Simple Imprisonment for 3 months each. Accused no. 5 was declared as Proclaimed Offender and kept in Dormant file.	Text of order

49	Jeevanjyoti Plantations Ltd.	1. M/s Jeevan Jyothi Plantations Ltd. 2. Mr. Mukesh Kumar Gupta 3. Mr. Upendra Kumar 4. Mr. Vinod Kumar Bharadwaj 5. Mr. Aswani Kumar Dubey 6. Mr. Ashok Kumar Verma	1312/2002 - 121/05 49/2009	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	21.12.2002	31/10/2009	Accused mobilized Rs 28.3 Lakh. Accused no. 4 and 6 convicted and sentenced to Rigorous imprisonment for one year each and fine of Rs. 5 Lakh. each and on default of payment of fine, simple imprisonment for 6 months each. Further, out of the amount of fine realized a sum of Rs 20,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it. Accused no. 2,3, and 5 declared as proclaimed offenders and kept in Dormant file.	Text of order
50	JSM Plantations & Dairy Farming Ltd.	1. M/s JSM Plantation & Dairy Farming Ltd 2. Mr. Dharmendra Pratap Singh 3. Ms. Mithesh Kumari 4. Mr. Siyaram Saraf 5. Mr. Pradeep Kumar Saraf	1189/03 - 144/05 27/2009	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16.12.2003	7/5/2010	All accused convicted and sentenced to pay a fine of Rs. 50,000/- each and on default, accused no. 2 to 5 shall go simple Imprisonment for 3 Month. Accused directed to file WRR with SEBI within 2 months Further, out of the amount of fine realized a sum of Rs 30,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it.	Text of order
51	Kanak Bhumi Forests (India) Ltd.	1. M/s Kanak Bhumi Forest Ltd. 2. Mr. K.M.S. Bharadwaj 3. Mr. Mandir Kaushik 4. Mr. Yog Raj Kaushik	1202/2003	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16.12.2003	13/07/2006 10/08/2006	Accused mobilized Rs 1.2 lakh. All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order



52	Karambhumi Forests (India) Ltd.	1. M/s. Karambhumi Forest India Ltd. 2. Mr. Chander Sharma 3. Ms. Chander Kanta 4. Mr. Kamal Kant Sharma	1173/2003 - 124/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16.12.2003	29/09/2006	Accused mobilized 10.5 Lakh. Accused no. 1 and 4 convicted and sentenced to fine of Rs. 5000 each, on default simple imprisonment for four months. Accused no. 2 and 3 declared as Proclaimed Offenders and kept in Dormant File.	Text of order
53	KBR Forest Ltd.	1. M/s KBR Forest Ltd. 2. Mr. Anil Kumar 3. Mr. Rakesh Kumar 4. Mr. Santosh 5. Mr. Suresh Kumar 6. Mr. Ravinder Gupta 7. Mr. Ramesh Kumar 8. Ms. Neelam Sharma	1177/2003 - 129/05	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	16.12.2003	10/7/2009	Accused mobilized Rs 2 lakh. Accused no. 1, 2, 5, 6 and 8 pleaded guilty and convicted and sentenced to fine of Rs. 10000/- each and on default of payment of fine, simple imprisonment (SI) for six months. Accused No. 3 and 4 were declared as proclaimed offenders and kept in Dormant file. Accused no. 7 is dead.	Text of order
54	KDK Finvest	1. M/s KDK Finvest Ltd. 2. Mr. Kiran Chand Goyal 3. Mr. Mukesh Goyal	1203/2003	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	16.12.2003	9/24/2009	All accused declared as Proclaimed Offenders and kept in Dormant file	Text of order
55	Kriex Global Plantations Ltd.	1. M/s Kriex Global Plantations Ltd. 2. Mr. K.K. Gupta 3. Mr. K.K. Verma 4. Ms. Tara Devi	1246/2002	ACMM Tis Hazari Court Delhi	19.9.2002	13/04/2009	All Accused pleaded guilty and convicted and sentenced to fine of Rs. 10000/- each and on default simple imprisonment (SI) for one month. Further, Rs. 1,98,000/- (amount lying unpaid to investors) to be deposited with the Court.	Text of order

56	Lalima Agro & Farm Developers Ltd.	1. M/s Lalima Agro and Farm Developers Ltd. 2. Mr. Vijay Kumar Srivastava 3. Mr. Ejaj Ahmed Khan 4. Mr. Suryadev Vidhyarthi	1316/2002	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21.12.2002	26.09.2008	The offence was compounded on payment of Rs 3,60,000/ by the accused to SEBI.	Text of order
57	Lamvrrll Plantation Ltd.	1. M/s. Lamvrrll Plantations Ltd. 2. Dr. Lalit Kumar 3. Mr. M.K. Acharaya 4. Mr.Lokendra Kumar	92/2005	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	16-Dec-03	8/17/2006	All accused acquitted as the court held that the accused persons had repaid the amount to its investors and also informed SEBI about it long before the regulations had come into force.	Text of order
58	Lyra Agritech Ltd.	1. M/s. Lyra Arritech Ltd. 2. Mr. Subash Arora 3. Mr. Sanjeev Kumar Narula 4. Mr. Ravinder Kumar	37/04 - 173/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	27/09/2007	Accused mobilized Rs.2.7 lakh. All accused convicted and sentenced to fine of Rs. 8000/- each and on default simple imprisonment for 1 month. Award of Rs. 1000/- from each convict and on default 15 days simple imprisonment.	Text of order

59	Madhuban Green Forests Ltd.	1. M/s Madhuban Green Forest Ltd. 2. Mr.Avadesh Kumar 3. Mr.Harinder Pandey 4. Mr.Dinesh Jha 5 .Mr.Rakesh Kumar Srivastava 6. Mr Jai Bir Mishra 7. Mr.Dinesh Kumar Singh 8. Ms. Shashi Bala 9. Mr. R.K. Singh 10. Mr.Rama Kant Shah 11. Mr.Arun Kumar 12. Ms. A	1249/2003	ACMM Tis Hazari Court Delhi / ASJ, Delhi	15-Dec-03	3/6/2009	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
60	Merry Beach Farms Pvt Ltd	1.M/s Merry Beach Farms (P)Ltd. 2. Mr. K Sudhakar Reddy 3. Mr. B L Narasa Reddy 4. Mr. K Sreedhar Reddy 5. Mr. C Sreenivasulu Reddy 6. Mr. Hariprasad Reddy	295/2004	23rd MM Saidapet Chennai	9-Jan-04	10/27/2009	Hon'ble High Court of Madras quashed the complaint and held that the order of the Chairman, SEBI, was set aside in appeal by the Securities Appellate Tribunal and the matter was remitted back for fresh disposal. Hence, the criminal proceedings against the said entities cannot be sustained. Further, the court has granted liberty to SEBI to initiate fresh criminal proceedings on the fresh cause of action, if SEBI passes any adverse orders against the entities after considering the matter afresh.	Text of order

61	Morni Forests India Ltd.	1. M/s Morni Forests India Ltd. 2. Mr. Mukund Lal 3. Mr. Ramesh Kohli 4. Mr. Hari Dayal 5. Mr. Samarjit Singh 6. Mr. Uday Raj Singh 7. Mr. Shyam Raj Singh 8. Mr. Inderpal	1246/2003	ACMM Tis Hazari Court Delhi / ASJ, Delhi	15/12/2003	1/4/2006	Accused mobilized Rs 0.4 lakh. All accused convicted and sentenced to fine of Rs. 3000/- each and on default simple imprisonment for 1 month	Text of order
62	Multi Line Farms and Projects Ltd.	1. M/s Multiline Farms & Projects Ltd. 2. Mr. Mukesh Bali 3. Mr. R.K.Singh 4. Mr. Prabhat Kumar 5. Mr. Mahender Yadav 6. Mr. Prag Madhav Kanojia 7. Mr. Jitender Prasad 8. Mr. Virender Arora 9. Mr. Subodh Jha 10. Mr. Rakesh Kumar Srivastva 11. Mr. Shailend	60/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	15-Dec-03	12/10/2009	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
63	Navraj Plantations & Livestock Ltd.	1. M/s Navraj Plantations Livestock Ltd. 2. Ms. Bina Mittal 3. Mr. Rajesh Anand 4. Mr. Navin Anand	09/ 2005	ACMM Tis Hazari Court Delhi/ASJ, Delhi	16-Dec-03	9/19/2008	All Accused acquitted as the Court held that all the accused persons had repaid the amounts to its investors.	Text of order

64	New India Horticulture and Agro Limited	1. M/s. New India Horticulture & Agro Ltd. 2. Mr. Narbadeshwar Giri 3. Mr. Mahendra Ram Verma 4. Mr. Manoj Kumar Dubey	1195/03 - 143/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16/12/2003	20/09/2007	Accused mobilized Rs.1.6 lakh. All accused convicted and sentenced to fine of Rs. 7000/- each and on default simple imprisonment (SI) for 1 month. Award of Rs.5,000/- to SEBI. Further, ordered to file WRR within two months with SEBI.	Text of order
65	New Ways Agriculture Ltd.	1. M/s. New Ways Agriculture Ltd. 2. Mr. Prem Chand Giri 3. Mr. Pradeep Chaudhary 4. Mr. Manoj Kumar Giri 5. Mr. Dharmendra Giri 6. Mr. Deepak Bakshi	122/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16-Dec-03	7/18/2008	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
66	Oasis Plantation Ltd.	1. M/s. Oasis Plantations and Livestock Ltd. 2. Mr. O.P. Verma 3. Mr. Azim Khan 4. Mr., Jogar Nath	1181/2003 - 145/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16/12/2003	17/03/2006	Accused let off after due admonition as court found that no public money was mobilized and amounts were received only from directors.	Text of order

67	Ocean Agro Farms Ltd.( Formerly Endowment Investments India Ltd.	1. M/s. Ocean Agro Farms Ltd. 2. Mr. Bashir Ahmed Manhas 3. Mr. Gulam Mohd. Bhat 4. Mr. Nazir Ahmed Bhat 5. Mr. Satish Kapoor 6. Mr. Shujay Amin Manhas 7. Mr. Fakir Hussai Shah 8. Mr. Mohd. Ayub Shekh 9. Mr. brahim Shah 10. Mr. Virender kumar Kaul 11. Ram	212/2002	/ ASJ, DACMM Tis Hazari Court Delhi elhi	13-Mar-02	2/12/2007	All accused acquitted as the accused did not receive any of the correspondence from SEBI as they were in jail. The Court further directed the accused to comply with the directions of SEBI dated December 03, 2001 and also ordered to repay the investors within one month and submit WRR in format to SEBI, on failure, SEBI entitled to take fresh action against the accused.	Text of order
68	Ohm Hitech Farms India Ltd.	1. M/s. Ohm Hitech Farms India Ltd. 2. Mr. Onkar Nath Kesari 3. Mr. Kamal Kishor Sharma 4. Mr. Deepak Kumar Vishwakarma	1190/03 145/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16/12/2003	16/11/2006	Accused mobilized Rs 0.5 lakh. All accused convicted and sentenced with a fine of Rs. 2,500/- each and on default simple imprisonment for two months.	Text of order

69	Onkarbhumi Forests (I) Ltd.	1. M/s Onkarbhumi Forests (I) Ltd. 2. Mr. Bhupinder Singh 3. Mr. Baljeet Singh 4. Mr. Harbans Singh 5. Mr. Lal Chand (Died) 6. Ms. Rajinder Kaur 7. Ms. Harbans Kaur 8. Mr. Mohinder Singh	1322/2002	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21-Dec-02	9/28/2007	Accused mobilized Rs. 26.2 Lakh. All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
70	Oriental Green Environment Ltd.	1. M/s. Oriental green Environment Ltd. 2. Mr. Sarjeet Singh 3. Mr. N.S. Saini 4. Mr. Nanak Singh	1298/2002	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21-Dec-02	9/7/2006	Accused mobilized Rs 35.3 Lakh. All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
71	Pace Forest India Ltd.	1. M/s Pace Forest India Ltd. 2. Mr. Sailesh Kumar Gupta 3. Ms. Radha Gupta 4. Ms. Indira Raina 5. Mr. Sanjay Kumar Gupta 6. Mr. Somnath Muju (Dead) 7. Mr. Ashish Gupta	199/2005 538/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	6-Mar-05	9/12/2006	Accused mobilized Rs. 4.40 lakh. All accused found guilty and sentenced to fine Rs. 25,000/- each and on default simple imprisonment for three months.	Text of order

72	Panacea Forest India Ltd.	1. Mr. Panacea Forest India Ltd. 2. Mr. Pankaj Kumar Patil 3. Mr. Pankaj Kumar Poddar 4. Mr. Sanjeev Kumar Sinha 5. Mr. Neeraj Kumar Poddar 6. Ms. Dharam Sheela Sinha 7. Ms. Bimla Devi 8. Ms. Pawan Kumar	1182/2003 - 27/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16/12/2003	25/09/2006	Accused mobilized Rs 5.2 lakh. All accused convicted and sentenced fine. A-1, 2 and 3 sentenced to fine of Rs. 5000/- each and on default simple imprisonment for 3 months to A-2 and A-3. A-4, 5, 6, 7 and 8 sentenced to fine of Rs. 2000/- each and on default simple imprisonment for 1 month.	Text of order
73	Panchsheel Agro Forests Ltd.	1. M/s. Panchsheel Agro Forests Ltd. 2. Ms. Asha Sharma 3. Mr. Vimal Mehra 4. Mr. Raja Babu	1187/03 - 104/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16/12/2003	7/7/2006	Accused mobilized Rs 10.6 lakh, All Accused convicted and sentenced to fine of Rs. 5,000/- on each accused and on default simple imprisonment for three months.	Text of order
74	Paragmount Forests (I) Ltd.	M/s. Paragmount Forests (I) Ltd. ?????	1317/2002	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21-Dec-02	??????	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
75	Paramount Forest (I) Ltd.	1. M/s. Paramount Forest (India) Ltd. 2. Dr. G.S. Dhillon 3. Mr. Virinder Kumar 4. Mr. D.K. Gupta	1176/03 - 120/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16/12/2003	15/09/2006 & 09/11/2006	Accused mobilized Rs 20 lakh. Accused no. 2 acquitted and accused no. 3 stands convicted.	Text of order
76	Parvarish Plantations Ltd.	1. M/s. Parvarish Plantations Ltd. 2. Mr. Amit Sah 3. Mr. Krishna Kant Awasthi 4. Ms. Vishnu Kanti	1179/2003 - 128/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16/12/2003	24/01/2008	Accused mobilized Rs.2.2 lakh. Accused no. 2 pleaded guilty and fined Rs. 5,000/-. Accused no.3 and 4 declared as Proclaimed Offenders and kept in Dormant File.	Text of order



77	Perutek Services Ltd.	1. M/s Perutek Services Ltd. 2. Major P.K. Perumal 3. Mr. P. Dinakaran 4. Captain P. Mahendran	703/2001	ACMM Tis Hazari Court Delhi / ASJ, Delhi	30-Nov-01	10/31/2009	All accused declared as Proclaimed Offenders and kept in Dormant file	Text of order
78	Pine Plantations India Ltd.	1. M/s. Pine Plantations India Ltd. 2. Mr. Harash Vir Suri 3. Mr. Surya Kant Suri 4. Mr. Manik Talwar	141/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16-Dec-03	8/14/2008	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
79	Prayag Agro Forestry (I) Ltd.	1. M/s. Prayag Agro Forestry Ltd. 2. Mr. Rajinder Bahadur Singh 3. Mr. Jamil Ahmad Khan 4. Mr. Ram Charitar Yadav 5. Mr. Ghan Shyam Mishra 6. Mr. Dina Nath Shukla 7. Mr. Muneshwar Singh 8. Mr. Narsingh Nath Tiwari	1253/2003	ACMM Tis Hazari Court Delhi / ASJ, Delhi	15-Dec-03	7/3/2008	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
80	Prince Agro Industries Pvt. Ltd.	1. M/s. Prince Agro Industries Ltd. 2. Mr. Hari Lalawani 3. Mr. P.C. Pathak 4. Ms. Anita Lalwani 5. Mr. Sunny Thomas 6. Mr. Om Prakash Totlani	131/2005 561/2003	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/08/2003 25/06/2005	7/3/2007	Accused mobilized Rs.74.7 lakh. All accused convicted and sentenced to fine Rs.7500/- each and on default simple imprisonment for 3 months.	Text of order

81	Purvanchal Plantations India Ltd.	1. M/s Purvanchal Plantations India Ltd. 2. Mr. Brijendra Kumar Srivastva 3. Mr. Madan Lal Verma 4. Mr. Akhilesh Kumar Singh 5. Mr. Hare Shyam Jee 6. Mr. Sanjay Kumar Srivastava 7. Mr. Raj Kumar Gupta 8. Mr. Ravindra Kumar	1183/2003 126/05 55/2009	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	16/12/2003	30/11/2009	Accused mobilized 5.4 Lakh. Accused no. 2,3,4,6,7 and 8 convicted and sentenced to Rigorous imprisonment for a term of one year and fine of Rs. 1 Lakh each and on default of payment, simple imprisonment for 6 months each.	Text of order
82	PVS Forestry Ltd.	1. M/s. PVS Forestry Ltd. 2. Mr. Suresh Bahadur Singh 3. Mr. Ashok Kumar Singh 4. Mr. Pramod Kumar Singh	63/2005	ACMM Tis Hazari Court Delh/ ASJ, Delhi	15-Dec-03	4/17/2009	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
83	R K Satyadarshi Plantations India Ltd.	1. M/s. R K Satyadarshi Plantations India Ltd. 2. Mr. R K Raman 3. Mr. R K Tiwari 4. Mr. Sunil Kant Jha 5. Mr. R K Pandey 6. Mr. R U Singh Ravi 7. Mr. P B Tiwari	1300/2002	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21-Dec-02	9/5/2008	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
84	Raj Shree Agricultural Pvt. Ltd.	1. M/s. Rajshree Agricultural Private Ltd. 2. Mr. Radhey Shyam 3. Dr. Pradeep Sharma	1172/03 - 134/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16/12/2003	26/09/2006	Accused mobilized Rs 5 lakh. All accused convicted and sentenced to fine of Rs. 5000/- each and on default simple imprisonment for 3 months.	Text of order

85	Ranakunj Agro Forestry (I) Ltd.	1. M/s. Ranakunj Agro Forestry (India) Ltd. 2. Mr.Dev Raj Rana 3. Mr. Sube Singh Rana (Dead) 4. Mr. Santosh Kumar	130/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16-Dec-03	7/12/2007	Accused mobilized Rs 21.8 Lakh. Accused no. 3 dead. Accused no. 2 and 4 as Proclaimed Offenders and kept in Dormant file.	Text of order
86	Rare Earth Agrotech India Ltd.	1. M/s. Rare Earth Agrotech India Ltd. 2. Mr. Satish Srivastava 3. Mr. Raghvender Mathur 4. Mr. Sandeep Kumar Sahoo 5. Mr. Avinash Shankar Mathur 6. Mr. Santosh Sager 7. Mr. Asish Sricastava 8. Ms. Lata Singh 9. Mr. Vinay Shanker Mathur	1320/2003 & 46/2005  1171/03 - 46/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21/12/2002  12/16/2003	3/11/2006	Accused mobilized Rs 15.8 lakh. All accused convicted and sentenced to fine of Rs. 25,000/- each and on default simple imprisonment for 3 months.	Text of order
87	Reco Plantations Ltd.	1. M/s Reco Plantations Ltd. 2. Mr. Maheshwar Dutt Sharma 3. Mr. Ishwar Dutt Sharma 4. Mr. Kamleshwar Dutt Sharma 5. Ms. Poornima Sharma 6. Mr. Chander Mohan Arora 7. Ms. Abha Arora 8. Mr. Rajender Kumar Jain	1169/03 - 90/05  84/2009	ACMM Tis Hazari Court Delhi /ASJ, Delhi	16/12/2003	22/10/2009	Accused no. 8 Pleaded guilty and convicted and sentenced to fine of Rs 5,000/- Remaining Accused declared as proclaimed offenders and kept in Dormant file.	Text of order

88	Rim Zhim Agro Forests Ltd.	1. M/s Rim jhim Agro Forest Ltd 2. Mr. P.S.Choudhary 3. Mr. D.S.Thakur 4. Mr. K.C.Kaundal 5. Mr. S.S.Thakur 6. Mr. Roop Lal Kaundal 7. Mr. H.C.Mahajan	1319/2002 - 95/2005  56/2009	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21/12/2002	30/11/2009	Accused mobilized 29 Lakh. Accused no. 2, 3 5 and 6 convicted and sentenced to Rigorous imprisonment for a term of one year and fine of Rs. 1 Lakh each and on default of payment, simple imprisonment for 6 months each. Accused no.4 and 7 declared as Proclaimed offenders.	Text of order
89	Sagaun Plantations Ltd.	1.M/s. Sagaun Plantation Ltd 2. Mr. Rakesh Behari Srivastava 3. Ms. Anoo Srivastava 4. Mr. Anil Kumar Srivastava.	34/04 - 34/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	17/03/2006	Accused mobilized Rs 3 lakh. All accused convicted and sentenced to fine of Rs. 5000/- each and on default simple imprisonment of one month.	Text of order
90	Sahayak Forest (India) Ltd.	1.M/s. Sahayak Forest India Ltd. 2. Mr. Raj Kumar 3. Mr. Gulshan Narang 4. Mr. Satish Kumar	65/04 - 01/2004	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	5/5/2006	Accused mobilized Rs 2.8 lakh. All accused convicted and sentenced to fine of Rs. 3000/- each and on default simple imprisonment for one month. Further, ordered to file WRR within 2 months with SEBI.	Text of order
91	Sahyog Greenland Plantations Ltd.	1. Mr. Sahyog Greenland Plantation Ltd. 2. Mr. Mangat Rai Khatri 3. Ms. Indu Khatri 4. Mr. Sham Lal	28/04 - 107 / 05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14-Jan-04	7/10/2005	Accused mobilized Rs 0.7 lakh. All accused convicted and sentenced to fine of Rs. 3000/- each and on default simple imprisonment for one month. Additionally all Accused were also sentenced to simple imprisonment till rising of the court.	Text of order
92	Sai Cultivators (P) Ltd.	1. M/s Sai Cultivators Pvt. Ltd. 2. Mr. A.K. Sharma 3. Ms. Uma Sharma	181/2005	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	14-Jan-04	4/24/2009	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order

93	Samagra Agro Tech Ltd.	1. M/s. Samagra Agro Tech Ltd. 2. Mr. Mahendra Kumar Dewpuriya 3. Mr. Mohan Tiwari 4. Mr. Prem Dutt Dixit 5. Mr. Vishwas Sharma 6. Mr. Abul Naseer Mansoori 7. Mr. Shiv Raj Singh 8. Mr. Sanjay Chaturvedi	75/04 - 3/04	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	20/04/2007	Accused mobilized Rs.0.6 lakh. All accused convicted and sentenced to fine of Rs. 5000/- each and on default simple imprisonment for 3 months.	Text of order
94	Sampoorna Plantations India Ltd.	1. Mr.Sampoorna Plantations (I) Ltd. 2. Mr. Jaswinder Singh Sudan 3. Mr.Baljit Singh Chehal 4. Mr. Malvinder Singh Brar (Died) 5. Mr.Gurjit Singh	24/2004	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14-Jan-04	2/21/2008	Accused mobilized Rs 6 Lakh. All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
95	Samridhi Green Forest Ltd.	1.M/s. Samridhi Green Forest Ltd. 2. M/s. P.K. Mishra 3. Ms. Shakuntla Sethi 4. Major. Raj Kumar Sehgal 5. Ms. Sarita Sharma 6. Mr. Sardar Pritam Singh 7. Mr. Vinay Sharma 8. Mr. Ajay Kumar	35/04 - 179/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	12/05/2006 & 08/09/2006	Accused mobilized Rs 0.2 lakh. Two accused (1 and 2) convicted and sentenced to fine of Rs. 1500/- each and on default simple imprisonment for 1 month. All other accused declared as proclaimed offenders and kept in dormant file.	Text of order

96	Sandal Wood India (P) Ltd.	1. Mr. Sandal Wood India Pvt. Ltd. 2. Mr. Sumanyar Ranjan 3. Mr. Rohit Ranjan Bhat 4. Mr. Rakesh Tickoo	31/04 - 175/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	26/05/2006	Accused mobilized Rs 0.6 lakh. All accused convicted and sentenced to fine of Rs. 2500/- each and on default simple imprisonment for 1 month. Further, ordered to file WRR within 2 months with SEBI.	Text of order
97	Sanklecha Agro Tech (Pvt.) Ltd.	1. M/s. Sanklecha Agro Tech (P) Ltd. 2. Mr. Magraj Jai 3. Mr. Jitendra Gugalia 4. Ms. Shoba Devi	39/2004	ACMM Tis Hazari Court Delhi/ ASJ, Delhi	14-Jan-04	10/9/2009	All accused declared as Proclaimed Offenders and kept in Dormant file	Text of order
98	Sayunkta Bharati Gramin Plantations Ltd.	1. M/s Sayunkta Bharati Gramin Plantation Ltd. 2. Mr. Radhey Shyam Chaudhary 3. Ms. Archana Gangwar 4. Mr. Ashok Kumar Chaudhary 5. Mr. Ram Shanker Maurya 6. Ms Udai Veer Singh 7. Mr. Asha Ram 8. Ms. Shrawni Trivedi	72/04 - 174/05	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	29/09/2009	Accused no. 2,4,6 and 8 pleaded guilty. Accused no. 2,6 and 8 convicted and sentenced till rising of the Court and also sentenced to pay fine of Rs 5000/- each. As regards accused no 4 convicted and sentenced to pay fine of Rs 5000/- Accused nos. 3,5 and 7 were declared as Proclaimed Offender and kept in Dormant File.	Text of order

99	Seagate Forests Ltd.	1. M/s Seagate Forest Ltd. 2. Mr. M K Tiwari 3. Mr. K KTatti 4. Mr. G S Thind	1305/2002 - 82/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21/12/2002	7/5/2010	Accused no. 4 convicted and sentenced to Rigorous Imprisonment for 6 Months. In addition accused no.1 company and accused no. 4 shall pay a fine of Rs 5,00,000/- each and on default of payment of fine, accused 4 shall go simple imprisonment for 6 months each. Accused directed to file WRR with SEBI within 2 months Further, out of the amount of fine realized a sum of Rs 20,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it. Accused no. 2 &3 declared as Proclaimed Offenders.	Text of order
100	Sequoia Forests Ltd.	1. Sequoia Forest Ltd. 2. Ms. Parveen Vig 3. Ms. Shashi Parmar 4. Mr. Ashok Kumar 5. Mr. C.L. Vig (died)	60/2005	ACMM Tis Hazari Court Delhi / ASJ , Delhi	14-Jan-04	3/9/2007	All accused declared as Proclaimed Offenders except accused no. 5 as he was dead and kept in Dormant file.	Text of order
101	Seth Dhanraj Agro India Ltd.	1. M/s. Seth Dhanraj Agro (India) Ltd. 2. Mr. Rakesh Sharma 3. Mr. Parveen Honda 4. Mr. Mintoo Sharma 5. Mr. Manohar Lal Virmani	701/2001	ACMM Tis Hazari Court, Delhi	30.11.2001	1/4/2004	Accused mobilized Rs 160.5 lakh. All accused convicted and sentenced to fine of Rs. 25,000/- each and on default of payment of fine, simple imprisonment for 3 months.	Text of order
102	Shilpa Plantations Pvt. Ltd.	1. M/s. Shilpa Plantations Private Ltd. 2. Mr Ambika Prasad Tulsian 3. Mr. Sunil Kumar Tulsian	142/2006	47th ACMM Esplanade Mumbai / ASJ, Mumbai	17.12.2003	25.01.2008	The offence was compounded on payment of Rs 85,000/ by the accused to SEBI.	Text of order

103	Shivram Pur Orchard & Plantation Ltd.	1. M/s. Shivrampur Orchard & Plantation Ltd. 2. Mr. Uday Nath Pandey 3. Mr. Virendra Pandey 4. Mr. S.P. Dubey	41/04 - 156/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	23/09/2006	Accused mobilized Rs 0.8 lakh. All accused convicted and sentenced to fine of Rs. 10,000/- each and on default simple imprisonment for 3 months.	Text of order
104	SJM Agro Ltd.	1. M/s. SJM Agro Ltd 2. Mr. Ajay Singh 3. Mr. Rama Kant Singh 4. Ms. Usha Singh	1303/02 - 95/2005 91/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21/12/2002	18/10/2008	Accused no 3 convicted and sentenced to undergo rigorous imprisonment for 6 months and also to pay a fine of Rs 100000/-and on default simple Imprisonment for 3 Months. As regards accused nos. 1 and 4 each shall pay a fine of Rs 100000/- each on default simple Imprisonment for 2 Months. Accused No. 2 declared as Proclaimed Offender Further, ordered the accused no.1 to file WRR with SEBI within 2 months.	Text of order
105	Soham Plantation Ltd.	1. M/s. Soham Plantations Ltd. 2. Mr. Sunil Agarwal 3. Ms. Anju Agarwal 4. Mr. Manoj Agarwal	16/2004	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	4/4/2006	Accused found guilty, let off after due admonition and warning as mistake limited to the extent that the details were not submitted to SEBI in required format.	Text of order
106	Southern Horticulture & Rubber Plantation Ltd.	1. M/s Southern Horticulture and Rubber Plantation Ltd., 2. Mr. Joseph Mathew, 3. Mr. Uday Shah, 4. Mr. M. Mathew, 5. Mr. Ramchandran 6. Ms. Maria Mathew, 7. Mr. Shekhar Pachupute	2600/S/2003	ACMM, Mumbai	2-Nov-01	5/24/2007	Case dismissed. Revision petition filed by SEBI is pending before Bombay High Court.	Text of order



107	Sparrow Agro Forest Ltd.	1. M/s. Sparrow Agro Forest Ltd. 2. Mr. Daya Nand Saini 3. Mr. Balbir Singh Saini 4. Mr. Arvind Kumar Bansal	13/2004 31/2003	ACMM Tis Hazari Court Delhi / ASJ, Delhi	21/01/2003 21.01.2001	31/10/2007	Accused mobilized Rs.96.5 lakh. All accused convicted and sentenced to fine of Rs 6,000/- each and on default simple imprisonment for 15 days. Award of Rs. 2000/- to SEBI and in default 15 days simple imprisonment Further, ordered to file WRR within two months with SEBI.	Text of order
108	SS Krishi Vikas Ltd.	1. Mr.S.S. Krishi Vikas Ltd. 2. Mr. A.P. Pandey 3. Mr. Bechan Prasad 4. Mr. Subrota Pal	44/2004	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14-Jan-04	7/19/2007	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
109	Startek Plantations & Resorts Ltd.	1. M/s Startek Plantation and Forest Ltd 2. Mr. V K Sharma 3. Mr. M K Siddiqui(Dead)	36/04 - 40/04 34/2009	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	4/2/2010	Accused no. 2 Convicted and sentenced to Rigorous imprisonment for 1year and also to pay a fine of Rs 5 Lakh and on default of payment of fine Simple Imprisonment for 6 months Each. Against Accused no. 3 abated.	Text of order
110	Swaran Bharat Forest Ltd.	1. M/s. Swaran Bharat Forest Ltd. 2. Mr. Virender Kumar Singh 3. Ms. Bharti Singh 4. Mr. Om Prakash Gupta 5. Mr. Prakash Gupta 6. Ms. Prem Lata Gupta 7. Mr. Pankaj Gupta 8. Ms. Urmila Gupta 9. Mr. Rakesh Gupta	60/2004	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14-Jan-04	7/25/2008	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order

111	Teem Orchard (I) Ltd.	1. M/s Teem Orchard India Ltd and Others. 2. Mr. Vinod Kumar Agarwal 3. Mr. Lal Singh Chouhan 4. Mr. Ravi Srivasta 5. Mr. Ajay Srivastva	30/2004 57/2004	ACMM Tis Hazari Court Delhi /ASJ, Delhi	14/01/2004	27/11/2009	Accused mobilized Rs 0.4 Lakh. AccusedNo. 1, 2 and 4 pleaded guilty and convicted and sentenced to fine of Rs 5,000/-each and also sentenced till the rising of the court. Accused nos. 3 and 5 were declared as Proclaimed Offender and kept in Dormant File.	Text of order
112	Thar India Forests Ltd.	1. M/s. Thar India Forest Ltd. 2. Mr. Lal Chand Gaur 3. Mr. Ajit Singh Maharoo 4. Mr. Om Prakash Chauhan	53/04 132/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	27/10/2006	Accused mobilized Rs 1.2 lakh. All accused convicted and sentenced to fine of Rs. 8000/- each and on default simple imprisonment for 3 months.	Text of order
113	Time Forests India Ltd.	1. M/s. Time Forests India Ltd. 2. Mr. Mohammad Sahnaz 3. Mr. Bhanu Pratap Sharma 4. Mr. Tej Bhan Singh 5. Mr. Mohammad Akram 6. Mr. Joginder Singh 7. Mr. Devinder Singh 8. Mr. Chhotelal Verma	32/04 - 40/2005	ACMM Tis Hazari Court Delhi / ASJ Delhi	14/01/2004	12/3/2008	Accused 1, 2, 3, 5,6,7,8 convicted. A fine of Rs. 5000/- was sentenced on accused nos. 1, 2, 5,6,7,8 and on default simple imprisonment for one month and Rs. 2500/- upon accused no. 3 and on default simple imprisonment for 15 days. Accused 4 declared as Proclaimed offender and kept in dormant file.	Text of order
114	Times Orchid India Ltd.	1. M/s.Times Orchid India Ltd. 2. Mr. Swinder Singh Dhadwal 3.Mr. Harjeet Singh Hundal 4. Mr. Ravinder Dhanju	58/2004	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14-Jan-04	7/19/2007	Accused mobilized Rs 22.4 Lakh. All accused are declared as Proclaimed Offenders and kept in Dormant file.	Text of order

115	TRI Golden Plantations & Resorts Ltd.	1. M/s.Tri Golden Plantations Resorts (I) Ltd. 2. Mr. G.P. Tripathi 3. Mr.S.R. Tripathi 4. Mr.Prashant Jain	55/2004	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14-Jan-04	9/14/2006	Accused mobilized Rs 0.7 Lakh. All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order
116	Trimurti Forestry Ltd.	1. M/s. Trimurti Forestry Ltd 2. Mr. Kunj Bihari Lal Saxena 3. Mr. Radhey Govind Saxena 4. Ms. Uma Saxena 5. Mr. Ravindra Nath Saxena 6. Mr. Madhu Saxena 7. Mr. Sallaudhin 8. Mr. Parul Saxena 9. Mr. Sumit Gupta	32/2004 54/2004	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	27/10/2006	Accused 1 to 5 & 7 to 9 convicted and sentenced to fine of Rs 10,000/- each and on default simple imprisonment for 3 months. Accused no.6 is acquitted.	Text of order
117	Varindhavan Forests Ltd.	1. M/s. Varindhavan Forests Ltd. 2. M/s. Rakesh Kuamr 3. M/s. Ashok Kumar 4. Ms. Devinder Kour 5. Ms. Manjit Kour	64/2004	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14-Jan-04	8/10/2006	All Accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order

118	Vatika Agro Industries (India) Ltd.	1. M/s. Vatika Agro Industries (I) Ltd. 2. Mr. Rishi Kumar Pandey 3. Mr. Amar Nath Shukla 4. Ms. Sheela Pandey	48/04 - 31/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	30/11/2007	Accused mobilized Rs.3.2 lakh. All accused convicted and sentenced to fine of Rs. 8000/- each and on default simple imprisonment for 1 month. Award of Rs. 1000/- from each convict was awarded to SEBI and on default 15 days simple imprisonment (SI). Further ordered to file WRR within two months with SEBI.	Text of order
119	Vasudhaiv Plantations & Lifestocks Ltd.	1. M/s. Vasudhaiv Plantations & Livestock Ltd. 2. Mr. Manoj Kumar Gupta 3. Mr. Vijay Kumar Gupta 4. Mr Alok Sinha 5. Mr. P.K. Samant	1206/2003 - 21/2005 88/2005	ACMM Tis Hazari Court Delhi / ACMM, Delhi	16/12/2003	28/10/2006	Accused mobilized Rs 9.7 lakh. All accused convicted and sentenced to fine of Rs.30,000/- each and on default simple imprisonment for 6 months.	Text of order
120	Vats Integrated Plantations Co. Ltd.	1. M/s. Vats Integrated Plantations Co. Ltd. 2. Mr. Narendra Kumar Sharma 3. Mr. Kamlesh Sharma 4. Mr. Naresh Kumar Yadav	46/04 - 27/2004	ACMM Tis Hazari Court Delhi / ASJ, Delhi	14/01/2004	22/12/2007	Accused mobilized Rs.0.7 lakh. Accused pleaded guilty. All accused convicted and sentenced to fine of Rs. 5000/- each and on default simple imprisonment for 15 days. Further, ordered to file WRR within two months with SEBI.	Text of order
121	Wheels Plantations Ltd.	1. M/s. Wheels Plantations Ltd. 2. Mr. Surjeet Dandora 3. Mr. Sukh Darsman 4. Ms.Seema Narang.	1208/2003	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16-Dec-03	10/13/2006	All accused declared as Proclaimed Offenders and kept in Dormant file.	Text of order

122	Yaara Plantations Ltd.	1. M/s.Yaara Plantations Ltd. 2. Mr. Ashutosh Dwivedi 3. Mr. Rakesh Dhar Mishra 4. Ms. Veena Dwivedi 5. Mr. Dhananjay Tripathi	1209/2003 - 108/2005	ACMM Tis Hazari Court Delhi / ASJ, Delhi	16/12/2003	27/10/2006	Accused mobilized Rs 2.5 lakh. Accused no. 1 to 4 convicted and sentenced to fine of Rs. 10,000/- each and on default simple imprisonment for 3 months. Accused no.5 (Dhananjay Tripathi) is acquitted.	Text of order
123	Yaman Farms & Forestry Ltd.	1. M/s Yaman Farms and Forests Ltd. 2. Mr. Manoj Tiwari 3. Mr. Devendra Dubey 4. Mr. Bhaskar Gorey	196/2006	47th ACMM Esplanade Mumbai/ ASJ, Mumbai	22.12.2003	06.08.2007	The offence was compounded on payment of Rs 1,00,000/ by the accused to SEBI.	Text of order
124	Zaffron Forests India Ltd.	1. M/s. Zaffron Forests (I) Ltd. 2. Mr. Hassan Rather 3. Mr. Ilyas Ahmad Mir 4. Mr. Mohd. Uousf Rather 5. Mr. Fazaz Ahmad Mir 6. Mr. Fazaz Ahmad Dar 7. Mr. Ab Majeed Bhat	1201/2003 - 102/2005	ACMM Tis Hazari Court Delhi / ASJ Delhi	16/12/2003	10/1/2008	Accused mobilized Rs.34 lakh. Fine of Rs. 6,000/- imposed on each of accused person with direction to file the winding up report within a period of two months. Further award of Rs. 20,000/- to SEBI as expenses.	Text of order